

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1454
ANSWERED ON MONDAY,
February 9, 2026/Magha 20, 1947 (Saka)**

**1454. Shri Anil Yeshwant Desai:
Shri Sanjay Haribhau Jadhav:**

Will the Minister of Corporate Affairs be pleased to state:

(a) the number of companies registered through the Central Registration Centre in the country, State-wise particularly with reference to Parbhani Lok Sabha Constituency in Maharashtra;

(b) the benefits likely to accrue from introduction of centralized processing in the country, along with the details of such benefits accrued since its introduction so far, State-wise particularly in Parbhani;

(c) the number of forms being forwarded through the Central Processing Centre particularly in Maharashtra;

(d) whether the Government has taken any appropriate steps for the development of the aspirational, backward, most backward and tribal districts, if so, the details thereof; and

(e) if not, whether the Government has any other proper plan for the development of the above said districts of the country and if so, the details thereof?

ANSWER

**THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS
AND MINISTRY OF ROAD TRANSPORT AND HIGHWAYS.**

(HARSH MALHOTRA)

(a): The number of companies registered through the Central Registration Centre (CRC) as on 31.01.2026 in the country, State-wise is given at Annexure.

Information of registration of Companies as per Lok Sabha Constituency is not maintained.

(b): The following Centres were established for centralized processing: -

- i. Central Registration Centre (CRC): Started in 2016, focuses on the incorporation of companies and registration of Limited Liability Partnerships (LLPs). It ensures faster and more efficient approval of name reservations and incorporation forms.**
- ii. Central Processing Centre (CPC): Started in 2024, handles the processing of 12 e-forms filed by companies under the Companies Act, 2013. It enables centralized processing of forms, ensuring compliance with statutory requirements.**
- iii. Centre for Processing Accelerated Corporate Exit (C-PACE): Started in 2023, focuses on the disposal of applications for striking off of companies; strike off of LLPs through C-PACE commenced from September, 2024.**

The above measures have reduced procedural delays, improved transparency and lowered compliance costs, encouraging entrepreneurship and investment.

(c): The total number of forms processed by the Central Processing Centre (CPC) as on 30.01.2026 are 1,82,889, which includes 41,090 forms pertaining to Companies registered in the State of Maharashtra.

(d) & (e): Ministry of Corporate Affairs is concerned with administration of the Companies Act, 2013 & Limited Liability Partnership (LLP) Act, 2008, and various measures taken by the Ministry as mentioned in Part(b) above are applicable for all the States/districts of the Country.

Annexure referred to in Part (a) of the question

The Number of Companies registered through Central Registration Centre in the Country State/Union Territory-wise is as under:

Sl. No	State/ Union Territory	Total Number of Companies registered through Central Registration Centre since formation of CRC till January, 2026
1.	Andaman and Nicobar Islands	544
2.	Andhra Pradesh	33,105
3.	Arunachal Pradesh	818
4.	Assam	12,154
5.	Bihar	50,459
6.	Chandigarh	5,504
7.	Chhattisgarh	11,793
8.	Dadra & Nagar Haveli and Daman and Diu	528
9.	Delhi	1,60,071
10.	Goa	4,811
11.	Gujarat	79,471
12.	Haryana	73,714
13.	Himachal Pradesh	6,018
14.	Jammu & Kashmir	8,896
15.	Jharkhand	17,880
16.	Karnataka	1,20,921
17.	Kerala	54,624
18.	Ladakh	74
19.	Lakshadweep	43
20.	Madhya Pradesh	40,411
21.	Maharashtra	2,68,955
22.	Manipur	1,978
23.	Meghalaya	564
24.	Mizoram	413
25.	Nagaland	636
26.	Odisha	26,810
27.	Puducherry	1,536
28.	Punjab	21,296
29.	Rajasthan	55,429
30.	Tamil Nadu	1,00,722
31.	Telangana	99,981
32.	Tripura	1,224
33.	Uttar Pradesh	1,57,040
34.	Uttarakhand	13,457
35.	West Bengal	70,196

(Source: Data has been taken from MCA-21 Portal)